

IndiGo to cut fleet size over two years

The world's biggest buyer of Airbus A320neo jets will keep returning as many as 40 older planes a year

ANURAG KOTOKY
October 29

INDIGO WILL TRIM its fleet size over the next two years as the coronavirus pandemic continues to weigh on Asia's biggest budget airline by market value and other carriers around the world.

"Fleet count will be stagnant, go down a little," chief executive officer Ronojoy Dutta told analysts during a post-earnings conference call Thursday. "In 2022, we will be down slightly, by 2023, we will be up again."

IndiGo, operated by Inter-Globe Aviation, hasn't engaged



in any "major renegotiation" with Airbus on new deliveries, but it will keep returning as many as 40 older planes a year, Dutta said. IndiGo is the world's biggest buyer of Airbus's best-selling A320neo-family of jets, having ordered as many as 730 of them, and is the market leader in India.

Airlines globally have cut back on expansion plans and deferred or canceled orders with Airbus and Boeing, forcing the planemakers to cut production and thousands of jobs. IndiGo, like many other carriers, sells planes to lessors

and then leases them back, enabling it to operate a younger fleet with lower fuel consumption.

IndiGo had 282 planes, including 117 of an older A320 model at the end of September. The airline has previously said it plans to return all of the older models in two years.

India's airlines will have more than 250 surplus aircraft in the year ending March due to plummeting demand, according to an analysis by Sydney-based CAPA Centre for Aviation. Local airlines will lose as much as \$4.5 billion in the period, CAPA said in a report released Thursday.

—BLOOMBERG

India key pillar in collaborative global efforts to fight Covid: WEF chief

INDIA STANDS OUT as an essential component to a concrete global action plan being readied to fight Covid-19, including for large-scale vaccine manufacturing, World Economic Forum's founder and chairman Klaus Schwab has said.

Besides, India has a very important role to play for ensuring greater international cooperation in the post-Covid-19 world to fight any future pandemic and for addressing some other serious global challenges including those posed by climate change and economic inequality, he said.

Schwab said Covid-19 is the most devastating and immediate crisis the world is facing, but we are equally going through the worst environmental crisis in human history as well. "We need a Great Reset — a fundamental rethinking of our economies and of our societies. We must not only repair the damage but address major deficiencies in our economic and social systems which were apparent before the pandemic broke out," Schwab told PTI in an interview from Geneva. —PTI

PRESS TRUST OF INDIA
Mumbai, October 30

EVEN AS THE majority of engineers interviewed favour

remote working, 37% of them find work from home challenging mostly due to extended working hours, according to a survey.

Irrespective of their professional experience, a majority of respondents agreed being more comfortable with teleworking, with 64% saying they

find it easier to work remotely, while 36% of respondents said they find it challenging, according to a survey by IP-driven incubation lab BridgeLabz.

TRANSCORP INTERNATIONAL LIMITED

CIN : L51909DL1994PLC235697

Registered office:- Plot No. 3, HAF Pocket, Sec. 18A, Dwarka, Phase-II, New Delhi-110075

Website: www.transcorpint.com, E-mail: grievance@transcorpint.com

Phone: 0141-4004888, 999, Fax: 0141-4004888

Extract of Unaudited Financial Results for the Half Year ended 30th September 2020

(Rs. in Lakhs except per share data)

Sl. No.	Particulars	Standalone						Consolidated					
		Quarter		Half Year		Year		Quarter		Half Year		Year	
		Ended	Ended	Ended	Ended	Ended	Ended	Ended	Ended	Ended	Ended	Ended	Ended
		30.09.2020	30.06.2020	30.09.2019	30.09.2020	30.09.2019	31.03.2020	30.09.2020	30.06.2020	30.09.2019	30.09.2020	30.09.2019	31.03.2020
		(unaudited)	(unaudited)	(unaudited)	(unaudited)	(unaudited)	(audited)	(unaudited)	(unaudited)	(unaudited)	(unaudited)	(unaudited)	(audited)
1	Total Income from Operations	15,414.69	5,898.60	65,535.62	21,313.29	123,705.72	236,306.79	15,471.29	5,916.32	65,700.50	21,387.61	124,060.23	236,896.91
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	(106.93)	(172.00)	(202.70)	(278.93)	(296.33)	(725.33)	(156.92)	(206.23)	(277.72)	(363.15)	(380.25)	(1,231.51)
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	(106.93)	(172.00)	(202.70)	(278.93)	(296.33)	(725.33)	(156.92)	(206.23)	(277.72)	(363.15)	(380.25)	(1,231.51)
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	(73.57)	(118.34)	(139.46)	(191.90)	(203.87)	(507.71)	(112.22)	(129.77)	(211.51)	(242.01)	(286.45)	(987.50)
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	(73.85)	(117.42)	(139.99)	(191.27)	(203.16)	(517.93)	(107.47)	(134.14)	(251.23)	(241.61)	(330.13)	(1,099.04)
6	Equity Share Capital (of Rs. 2/- per share)	635.65	635.65	635.65	635.65	635.65	635.65	635.65	635.65	635.65	635.65	635.65	635.65
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	-	-	-	-	-	-	-	-	-
8	Earnings Per Share (of Rs. 2/- each) (for continuing and discontinued operations) -												
1. Basic:		(0.23)	(0.37)	(0.44)	(0.60)	(0.64)	(1.60)	(0.35)	(0.41)	(0.67)	(0.76)	(0.90)	(3.11)
2. Diluted:		(0.23)	(0.37)	(0.44)	(0.60)	(0.64)	(1.60)	(0.35)	(0.41)	(0.67)	(0.76)	(0.90)	(3.11)

Note : 1. The above results were reviewed and recommended by the Audit Committee in its meeting held on 30th October 2020. The same has been approved and taken on record by the Board of Directors of the Company in its meeting held on 30th October 2020. The Statutory Auditor of the company has expressed an un-modified opinion on these financial results.
2. The above is an abstract of the detailed format of quarterly and year ended financial results filed with BSE under regulation 33 of the SEBI (LODR) Regulations, 2015. The full format of the quarterly and yearly financial results are available on BSE's website at www.bseindia.com and on the Company's website at www.transcorpint.com.

For Transcorp International Limited

Date: 30.10.2020
Place: Jaipur

sd/-
Piyush Vijayvergiya
Chief Financial Officer

sd/-
Dilip Kumar Morwal
Group Company Secretary
ACS 17572

sd/-
Gopal Krishna Sharma
Managing Director
DIN: 00016883

Micro, small and medium enterprises! Partner with Indian Railways



A great opportunity for MSMEs to contribute towards self-reliant India

Inviting MSMEs to become suppliers for manufacturing of coaches & locomotives and operations & maintenance of assets of Indian Railways.

Procurement of Goods worth more than ₹ 70,000 Cr by Indian Railways annually.

Promoting a fair, transparent, equitable Ecosystem for encouraging domestic manufacturers

Make in India Policy

- Only suppliers with more than 50% local content eligible to bid for most wagon, track and LHB coach items
- Electrics in "Vande Bharat" train to have 75% Make in India content

Promoting MSMEs

- If the lowest bidder is a non-MSME, Purchase Preference to those MSMEs whose bids are upto 15% higher than the lowest bid

Promoting Ease of Doing Business

- Earnest Money Deposit and Security Deposit conditions relaxed
- No separate approvals needed – Vendor approved for an item by any Vendor Approving Agency of Indian Railways is now considered approved across Railways

For complete list of annual requirements and to register as vendor, please visit www.ireps.gov.in and www.gem.gov.in



Contact the following Nodal Officers

Integral Coach Factory (ICF), Chennai

Chief Materials Manager/G – Sh. K. Venugopal Rao
Contact: 044-26207125 • M- 9003141799
Email: venu.kovuru@gov.in

Modern Coach Factory (MCF), Raebareli

Chief Design Engineer – Sh. Mahesh Kumar
Contact: 0535-2704281 • M-7318060406
Email: cdemcfra@gmail.com

Rail Coach Factory (RCF), Kapurthala

Chief Design Engineer – Sh. Akhilesh Misra
Contact: 01822-227410 • M-9779241406
Email: cdcrf@gmail.com

Chittaranjan Locomotive Works (CLW), Chittaranjan

Chief Electrical Engineer/D&D – Sh. Avijit Chakraborty
Contact: 0341-2525578 • M-9163340304
Email: ceednd@clw.railnet.gov.in

Banaras Locomotive Works, Varanasi

Dy Chief Design Engineer/Electrical – Sh. Vijay
Contact: 0542-2270432 • M- 9794861316
Email: dycdetc@gmail.com

Diesel-Loco Modernisation Works (DMW), Patiala

DyCME/Planning – Sh. Parinay Gupta
Contact: 0175-2396670 • M-9779242425
Email: parinay.gupta@gov.in

Central Organisation for Railway Electrification (CORE), Prayagraj

Chief Electrical Engineer/MP – Sh. D K Srivastava
Contact: 0532-2407372 • M-9794865319
Email: ceehq.core@gmail.com

Rail Wheel Factory (RWF), Bengaluru

Dy Chief Materials Manager/II – Ms. Febin Thaha
Contact: 080-28072706 • M-9108501703
Email: dycmm-ii@rwf.railnet.gov.in

Research Design and Standards Organisation (RDSO), Lucknow

EDQA/Mech. – Sh. Shivendra Singh
Contact: 0522-2451930 • M-9794863111
Email: edqam@rdsso.railnet.gov.in

SHIVALIK SOLID WASTE MANAGEMENT LIMITED
CIN: U33130HP2005PLC028006
Registered Office: VILLAGE MAJRA, P.O. DASHOTA NALAGARH HP 174101
Corporate Office: SCO 20-21, 1ST FLOOR NEAR DOLPHIN HOTEL, KALKA SHIMLA HIGHWAY DHAKOLI 140603 PB

NOTICE is hereby given that the Certificate for the under mentioned Equity Shares of the Company have been lost / misplaced and the holder of the said Equity Shares have applied to the Company to issue duplicate Share Certificate.
Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Corporate Office within 21 days from this date else the Company will proceed to issue duplicate certificate to the aforesaid applicants without any further intimation.

Folio No.	No. of Share Held	Certificate No.	Distinctive Nos
344	2500	356	7965351 to 7967850

Date: 30.10.2020
Place: Chandigarh

Preet Remedies Private Ltd.
Plot No 194-195, 3rd Floor
Industrial Area Phase II, Chandigarh-160002

KRA LEASING LIMITED
CIN: L65993DL1990PLC039637
Ph. No: 0124-4746817
E: kraleasing1990@gmail.com
W: www.kraleasing.com
Regd. Office: C-20, SMA, Co-Operative Industrial Estate, G T Karnal Road, Delhi-110033
Corporate off: Plot No. 3, Sector-11 IMT Manesar, Gurugram 122050 Haryana

NOTICE
Notice is hereby given pursuant to Regulation 29 read with Regulation 47 of the Securities and Exchange Board of India (Listing Obligation and Disclosure Requirements) Regulations, 2015 that a meeting of the Board of Directors of the Company will be held on Thursday, 12th November, 2020 at 03:00 PM, at the Corporate Office of the Company at Plot No-03, Sector-11, IMT Manesar, Gurugram, Haryana-122050 to inter alia, consider, approve and take on record the Unaudited Financial Results of the Company for the quarter and half year ended September 30th, 2020 and other businesses as per agenda.

"Equity Shareholders of the company are invited to send their questions/agendas, if any, to be discussed with the board in their ensuing meeting in word file to kraleasing1990@gmail.com along with your name, address, Folio No./DP ID and Client ID along with number of shares held"

Notice of Board meeting is available on Company's website www.kraleasing.com and stock exchange website viz www.mseai.in.

By order of the Board
For KRA Leasing Limited
Sd/-
Ridhima Gupta
Company Secretary
cum compliance Officer
Membership No:61965

Place: Delhi
Date: 30.10.2020

Classifieds
FROM OFFICIAL TO OFFICIAL

PUBLIC NOTICE
My clients Omkar Singh S/o Charan Singh and Sushila Devi W/o Omkar Singh R/o C-3, 3rd Floor (Backside), New Cottage Road, Adarsh Nagar, Delhi-33, have disowned/debarred their son Ramesh Kumar, his wife Annu, their son and daughter from all their moveable and immovable properties and assets. If anybody dealing with them, shall do so at his/her/their own risk, cost and responsibility. My clients will not be responsible in any manner whatsoever.
Sd/-
Manisha Sharma (Advocate)
Mob: 9991060353

PUBLIC NOTICE
Be it known to public at large that, I Piyush Chhabra, At: Flat No. 150, Janta Flats, Sector-16B, Dwarka, New Delhi-110078 intends to buy Second Floor constructed on PLOT NO. 13, POCKET-1, DDA ALTERNATIVE PLOT, ISKON TEMPLE ROAD, OPPOSITE MRY SCHOOL, SECTOR-13, DWARKA, NEW DELHI-110078. If any person/institution/entity has any claim, charge objections over the same, you may lodge your claim/objections/concern to me at Flat No. 150, Janta Flats, Sector-16B, Dwarka, New Delhi-110078 Mobile: 9811798778, Landline number: 011-41550944, email at: piyushchhabra1030@gmail.com within 10 days of the publication of this notice.
PIYUSH CHHABRA
Flat No. 150, Janta Flats, Studio Apartment, Sector-16B, Dwarka, New Delhi-110078 Mobile: 9811798778

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PIYUSH IT SOLUTIONS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	PIYUSH IT SOLUTIONS PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	22.06.2011
3. Authority under which Corporate Debtor is incorporated / registered	RoC-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U70102DL2011PTC221242
5. Address of the registered office and principal office (if any) of Corporate Debtor	Flat No.14, Ground Floor, Pul Pehlad Pur, DDA MIG, Suraj Apartment, New Delhi-110044
6. Insolvency commencement date in respect of Corporate Debtor	28th October, 2020 (i.e NCLT order date) (Order uploaded on NCLT website on 29th October, 2020)
7. Estimated date of closure of insolvency resolution process	26.04.2021
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Pawan Kumar Singal Reg. No.: IBB/PA-001/IP-P01172/2018-2019/12229
9. Address & email of the interim resolution professional, as registered with the board	MP-114, Pitam Pura, Delhi-110034 Email: pawansingal50@gmail.com
10. Address & e-mail to be used for correspondence with the Interim Resolution Professional	Pawan Kumar Singal Office Address: AVM Resolution Professionals LLP (IPE) 8/28, 3rd Floor, W.E.A., Abdul Aziz Road, Karol Bagh, New Delhi - 110005 Email: corp.piyush@avmresolution.com Dedicated Web link/Email id for claim submission for Home Buyers/Financial Creditors: Web Link: https://www.marketclear.in/PI/SPL Or through CIRP website: https://piyushitcorp.in Email: corp.piyushhomebuyer@avmresolution.com For Other Claimants mail : corp.piyush@avmresolution.com
11. Last date for submission of claims	11.11.2020
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Home Buyers under the Real Estate Project (Financial Creditors) of the Corporate Debtor
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	1. Mr. Pawan Kumar Goyal, Insolvency Professional (IBB/PA-001/IP-P00875/2017-2018/11473) 2. Mr. Anil Tayal, Insolvency Professional (IBB/PA-001/IP-P01118/2018-2019/11818) 3. Mr. Anurag Nirbhaya, Insolvency Professional (IBB/PA-001/IP-P00870/2017-2018/11468)
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://bbi.gov.in/home/downloads or from website for CIRP Process: https://piyushitcorp.in or Office Address: AVM Resolution Professional LLP (IPE) 8/28, 3rd Floor, W.E.A., Abdul Aziz Road, Karol Bagh, New Delhi-110005 (b) AR details available at website : https://piyushitcorp.in

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench-III has ordered the commencement of a corporate insolvency resolution process of the **Piyush IT Solutions Private Limited** on 28th October, 2020. (Order uploaded on NCLT website on 29th October, 2020)

The creditors of Piyush IT Solutions Private Limited, are hereby called upon to submit their claims with proof on or before 11th November, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class of Home Buyers in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Pawan Kumar Singal

Date: 31.10.2020
Interim Resolution Professional for Piyush IT Solutions Private Limited
Place: New Delhi
Reg. No.: IBB/PA-001/IP-P01172/2018-2019/12229

In service of the nation
INDIAN RAILWAYS
www.indianrailways.gov.in

Follow us on [Facebook](https://www.facebook.com/indianrailways) [Instagram](https://www.instagram.com/indianrailways) [YouTube](https://www.youtube.com/indianrailways) [Twitter](https://www.twitter.com/indianrailways) [LinkedIn](https://www.linkedin.com/company/indianrailways)

MADE IN INDIA

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PIYUSH IT SOLUTIONS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	PIYUSH IT SOLUTIONS PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	22.06.2011
3. Authority under which Corporate Debtor is incorporated / registered	RoC-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U70102DL2011PTC221242
5. Address of the registered office and principal office (if any) of Corporate Debtor	Fat No.14, Ground Floor, Pul Pehlad Pur, DDA MIG, Suraj Apartment, New Delhi-110044
6. Insolvency commencement date in respect of Corporate Debtor	28th October, 2020 (i.e. NCLT order date) (Order uploaded on NCLT website on 29th October, 2020)
7. Estimated date of closure of insolvency resolution process	26.04.2021
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Pawan Kumar Singal Reg. No.: IBB/IIPA-001/IP-P01172/2018-2019/12229
9. Address & email of the interim resolution professional, as registered with the board	MP-114, Pitam Pura, Delhi-110034 Email : pawansingal50@gmail.com
10. Address & e-mail to be used for correspondence with the Interim Resolution Professional	Pawan Kumar Singal Office Address: AVM Resolution Professionals LLP (IPE) 8/28, 3rd Floor, W.E.A., Abdul Aziz Road, Karol Bagh, New Delhi - 110005 Email : cirp.piyush@avmresolution.com Dedicated Web link/Email id for claim submission for Home Buyers/Financial Creditors: Web Link: https://www.marketclear.in/#/PISPL Or through CIRP website: https://piyushitcorp.in Email: cirp.piyushhomebuyer@avmresolution.com For Other Claimants mail : cirp.piyush@avmresolution.com
11. Last date for submission of claims	11.11.2020
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Home Buyers under the Real Estate Project (Financial Creditors) of the Corporate Debtor
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	1. Mr. Pawan Kumar Goyal , Insolvency Professional (IBBI/IIPA-001/IP-P00875/2017-2018/11473) 2. Mr. Anil Tayal , Insolvency Professional (IBBI/IIPA-001/IP-P01118/2018-2019/11818) 3. Mr. Anurag Nirbhaya , Insolvency Professional (IBBI/IIPA-001/IP-P00870/2017-2018/11468)
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads or from website for CIRP Process: https://piyushitcorp.in or Office Address: AVM Resolution Professionals LLP (IPE) 8/28, 3rd Floor, WEA, Abdul Aziz Road, Karol Bagh, New Delhi- 110005 (b) AR details available at website : https://piyushitcorp.in

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench-III has ordered the commencement of a corporate insolvency resolution process of the **Piyush IT Solutions Private Limited** on **28th October, 2020**. (Order uploaded on NCLT website on 29th October, 2020)

The creditors of **Piyush IT Solutions Private Limited**, are hereby called upon to submit their claims with proof on or before **11th November, 2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class of Home Buyers in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Pawan Kumar Singal

Date: 31.10.2020

Interim Resolution Professional for Piyush IT Solutions Private Limited

Place: New Delhi

Reg. No.: IBB/IIPA-001/IP-P01172/2018-2019/12229



प्रपत्र ए सार्वजनिक घोषणा [भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन] पीयूष आईटी सोल्यूशन्स प्राइवेट लिमिटेड के लेनदार के ध्यानार्थ संबंधित विवरण	
1. कार्पोरेट देनदार का नाम	पीयूष आईटी सोल्यूशन्स प्राइवेट लिमिटेड
2. कार्पोरेट देनदार के निगमन की तिथि	22.06.2011
3. प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज, दिल्ली
4. कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U70102DL2011PTC221242
5. कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	फ्लैट नंबर 14, ग्राउंड फ्लोर, पुल पैहलाद पुर, डीडीए एम्आईजी, सूरज अपार्टमेंट, नई दिल्ली - 110044
6. कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभन तिथि	28.10.2020 (यानी एनसीएलटी आदेश की तारीख) (आदेश एनसीएलटी वेबसाइट पर 29.10.2020 को अपलोड किया गया)
7. ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	26.04.2021
8. अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	पवन कुमार सिंघल पंजीकरण सं.: IBB/PA-001/IP-P01172/ 2018-2019/12229
9. अंतरिम समाधान प्रोफेशनल का पता और ई-मेल, जैसा कि बोर्ड में पंजीकृत है	एम्पी-114, पीतम पुरा, दिल्ली-110034 ईमेल: pawansingal50@gmail.com
10. अंतरिम समाधान प्रोफेशनल का पत्राचार हेतु प्रयुक्त पता और ई-मेल	पवन कुमार सिंघल कार्यालय पता: एवीएम रिजॉल्यूशन प्रोफेशनल एलएलपी (आईपीई) 8/28, तीसरी मंजिल, डब्ल्यूईए, अब्दुल अजीज रोड, करोलबाग, नई दिल्ली - 110005 ईमेल: cirp.piyush@avmresolution.com समर्पित वेब लिंक / घर खरीदारों के लिए दावा प्रस्तुत करने के लिए ईमेल आईडी / वेब लिंक: https://www.marketclear.in/#PISPL या सीआईआईआरपी वेबसाइट के माध्यम से: https://piyushitcirp.in ईमेल: cirp.piyushhomebuyer@avmresolution.com अन्य दावेदारों के लिए ईमेल: cirp.piyush@avmresolution.com
11. दावा प्रस्तुत करने हेतु अंतिम तिथि	11.11.2020
12. अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप-धारा (हक) के कर्जों (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियां, यदि कोई	कार्पोरेट देनदार के रियल एस्टेट प्रोजेक्ट (वित्तीय लेनदार) के तहत घर खरीदार
13. किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु विहित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	1. श्री पवन कुमार मोयल, दिवाला प्रोफेशनल (IBBI/PA-001/IP-P00875/2017-2018/11473) 2. श्री अनिल तायल, दिवाला प्रोफेशनल (IBBI/PA-001/IP-P01118/2018-2019/11818) 3. श्री अनुराग निर्मय, दिवाला प्रोफेशनल (IBBI/PA-001/IP-P00870/2017-2018/11468)
14. (क) संबंधित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण पर उपलब्ध है	(क) वेब लिंक https://ibbi.gov.in/home/downloads या सीआईआईआरपी प्रक्रिया के लिए वेबसाइट से: https://piyushitcirp.in अथवा कार्यालय पता: एवीएम रिजॉल्यूशन प्रोफेशनल एलएलपी (आईपीई) 8/28, तीसरी मंजिल, डब्ल्यूईए, अब्दुल अजीज रोड, करोलबाग, नई दिल्ली - 110005 (ख) एआर विवरण वेबसाइट पर उपलब्ध: https://piyushitcirp.in

एतद्वारा सूचना दी जाती है कि राष्ट्रीय कंपनी विधि अधिकरण, नई दिल्ली पीठ-III ने दिनांक 23 अक्टूबर 2020 को पीयूष आईटी सोल्यूशन्स प्राइवेट लिमिटेड के विरुद्ध कार्पोरेट ऋण शोध अक्षमता प्रक्रिया आरंभ करने का आदेश दिया है ((आदेश एनसीएलटी वेबसाइट पर 29.10.2020 को अपलोड किया गया)

पीयूष आईटी सोल्यूशन्स प्राइवेट लिमिटेड के लेनदारों से एतद्वारा अपने दावों का प्रमाण 11 नवंबर 2020 को अथवा पूर्व अंतरिम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के समक्ष वर्णित पते पर प्रस्तुत करने की मांग की जाती है।

वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों प्रस्तुत कर सकते हैं।

किसी श्रेणी के साथ सम्बन्धित वित्तीय लेनदार जैसा कि प्रविष्टि सं. 12 के समक्ष सूचीबद्ध है, अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि सं. 13 के समक्ष सूचीबद्ध तीन ऋण शोध अक्षमता प्रोफेशनल्स में से अपनी पसंद का होम वायरर्स वर्ग के अधिकृत प्रतिनिधि को प्रपत्र सीए में निर्दिष्ट करेगा।

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

हस्ता / -
पवन कुमार सिंघल

दिनांक : 31 अक्टूबर 2020 पीयूष आईटी सोल्यूशन्स प्राइवेट लिमिटेड के लिए अंतरिम समाधान प्रोफेशनल
स्थान : नई दिल्ली पंजीकरण सं.: IBB/PA-001/IP-P01172/2018-2019/12229

GOLKONDA ALUMINIUM EXTRUSIONS LIMITED (Formerly known as Alumeco India Extrusion Limited) Regd. Office: A-2/78-B, Keshav Puram, New Delhi - 110035, India NOTICE Notice is hereby given that a Meeting of the Board of Directors of the Company will be held on 9th November, 2020 at New Delhi, to consider and take on record, inter alia, the unaudited financial results for the quarter and half year ended 30th September, 2020. For Golkonda Aluminium Extrusions Limited Place: New Delhi Sd/- Date: 30th October, 2020 Whole-time Director
--

 एयू स्मॉल फाईनेन्स बैंक लिमिटेड (ए शेड्युल्ड कमर्शियल बैंक) रजिस्टर्ड ऑफिस: 19-A, प्लेनरबर गार्डन, अक्बर रोड, कृष्णपुर-302001 (CIN:L36911RJ1996PLC011381)
परिशिष्ट IV (द्वैत नियम 8 (1) कक्षा सूचना)
जबकि, अधोहस्ताक्षरकर्ता एयू स्मॉल फाइनैन्स बैंक लिमिटेड (ए शेड्युल्ड कमर्शियल बैंक के नाम से ज्ञात) का प्राधिकृत अधिकारी होते हुए, “विनीय आस्तियों का प्रतिभूतिकरण एवं पुनर्गठन और प्रतिभूति हित प्रवर्तन (अधिनियम 2002 (2002 का 54))” और प्रतिभूतिहित (प्रवर्तन) नियमों के नियम (3) के तहत प्रदत्त शक्तियों के अनुप्रयोग में मांग सूचना 19 दिसम्बर 2019 ऋण खाता संख्या: L9001060116252912 निर्गमित की जिसमें मांग करने हुए ऋणी संचीव आनन्द (ऋणी एवं बचककर्ता), श्रीमती निधि आनन्द (सह-ऋणी) से नोटिस में वर्णित रुपये 2344886/- (अक्षरे तेइस लाख चौबालिस हजार आठ सौ छियासी मात्र) की राशि इस नोटिस कि प्राप्ति कि दिनांक से 60 दिनों के भीतर चुकाने के लिये कहा गया था। ऋणी/बन्धकर्ता के वह राशि लौटाने में विफल होने पर ऋणी/बन्धकर्ता को तद्दा सामान्यजन को एवं द्वारा सूचना दी जाती है कि अधोहस्ताक्षरकर्ता ने उक्त अधिनियम की धारा 13 की उपधारा (4) तथा सपटित प्रतिभूतिहित प्रवर्तन नियम, 2002 के नियम 8 के अन्तर्गत प्रदत्त शक्तियों के अनुप्रयोग में एतद्विन नीचे वर्णित सम्पत्ति का कब्जा दिनांक 27 माह अक्टूबर वर्ष 2020 को अधिग्रहण का लिया है।
ऋणी/बन्धकर्ता को विशिष्टतया और सर्वसामान्य को सामान्यतया एवं द्वारा सम्पत्ति के साथ व्यवहार नहीं करने की चेतावनी दी जाती है और सम्पत्ति के साथ कोई व्यवहार करने 2344886/- (अक्षरे तेइस लाख चौबालिस हजार आठ सौ छियासी मात्र) की राशि दिनांक 18 दिसम्बर 2019 तन तथा आगे का ब्याज एवं कूल भुगतान होने तक की राशि एयू स्मॉल फाइनैन्स बैंक लिमिटेड (ए शेड्युल्ड कमर्शियल बैंक) के प्रधान के अधीन होगा।
ऋणियों का ध्यान प्रतिभूत आस्तियों के मोचन के लिये उपलब्ध सम्य के सन्दर्भ में अधिनियम की धारा 13 की उपधारा (8) के उपबन्धों की ओर आकृष्ट किया जाता है।

स्थावर सम्पत्ति का विवरण
श्री संचीव आनन्द की सम्पत्ति के सभी अधिन अंग विहायशी/गिरिहायशी भूमि, बिल्डिंग, स्ट्रक्चर, एवं फिक्स्ड रिक्वा सिम्पलि खसरा नं. 1010 560, प्लॉट नं. भी 164, आबादी गली नं. 7, बिहारी कॉलोनी, माधव चन्द्रवली चर्च साह्यदर, दिल्ली. क्षेत्रफल 86.95 वर्ग मीटर पर स्थित है। जिसकी जारो सीमाएं :-
पूर्व : अन्य सम्पत्ति
पश्चिम : अन्य सम्पत्ति
उत्तर : अन्य सम्पत्ति
दक्षिण : गली 15 फीट
दिनांक: 27 अक्टूबर, 2020
स्थान : दिल्ली

प्रपत्र ए	
सार्वजनिक घोषणा	
[भारतीय दिवाला और शोधन अक्षमता बोर्ड (कांफॉरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]	
पीयूष आईटी सोल्यूशन्स प्राइवेट लिमिटेड के लेनदार के ध्यानार्थ संबंधित विवरण	
1. कांफॉरेट लेनदार का नाम	पीयूष आईटी सोल्यूशन्स प्राइवेट लिमिटेड
2. कांफॉरेट लेनदार के निर्माण की तिथि	22.06.2011
3. प्राधिकरण जिसके अधीन कांफॉरेट लेनदार निर्गमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज़, दिल्ली
4. कांफॉरेट लेनदार की कांफॉरेट पहचान संख्या / सीमांत दायित्व पहचान संख्या	U70102DL2011PTC221242
5. कांफॉरेट लेनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय का पता	फ्लैट नंबर 14, ग्राउंड फ्लोर, पुन पैहलाद पुर, डीडीए/एमसीडी, सूरज अपार्टमेंट, नई दिल्ली – 110044
6. कांफॉरेट लेनदार के संबंध में ऋण शोध अक्षमता आरंभन तिथि	28.10.2020 (यानी एनसीएलटी आरंभ की तारीख) (आरंभ एनसीएलटी वेबसाइट पर 29.10.2020 को अपलोड किया गया)
7. ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	26.04.2021
8. अंतरिम समाधान प्रोफेशनल के रूप में कांफॉरेट ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	पवन कुमार सिंघल पंजीकरण सं. :IBBI/MPA-001/IP-P01172/2018-2019/12229
9. अंतरिम समाधान प्रोफेशनल का पता और ई-मेल, जैसा कि बोर्ड में पंजीकृत है	एम्पी-114, बीएमपुर, दिल्ली –110034 ईमेल: pawansingh150@gmail.com
10. अंतरिम समाधान प्रोफेशनल का पत्राचार हेतु प्रयुक्त, पता और ई-मेल	पवन कुमार सिंघल पंजीकरण सं. :IBBI/MPA-001/IP-P00875/2017-2018/11473
11. दावा प्रस्तुत करने हेतु अंतिम तिथि	11.11.2020
12. अंतरिम समाधान प्रोफेशनल के समक्ष उपर आइटम 21 की 4 उप-धारा (6a) के तहत (यदि) के तहत अतिरिक्त लेनदारों की श्रेणियाँ, यदि कोई	कांफॉरेट लेनदार के रिपल एस्टेट प्रोजेक्ट (वित्तीय लेनदार) के तहत पर खरीदार
13. किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु निर्धारित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	1. श्री पवन कुमार गोयल , दिवाला प्रोफेशनल (IBBI/MPA-001/IP-P00875/2017-2018/11473) 2. श्री अनिल तारन , दिवाला प्रोफेशनल (IBBI/MPA-001/IP-P01118/2018-2019/11818) 3. श्री अतुलरा निर्मय , दिवाला प्रोफेशनल (IBBI/MPA-001/IP-P00870/2017-2018/11468)
14. (क) संबंधित प्रपत्र और	(क) वेब लिंक https://ibbi.gov.in/home/downloads या सीआईआरपी प्रक्रिया के लिए वेबसाइट से: https://piyushitcorp.in
(ख) अधिकृत प्रतिनिधियों का विवरण पर उपलब्ध है।	अथवा कार्यालय पता: एपीएम रिजोल्यूशन प्रोफेशनल एग्लएलपी (आईडीई) 8 / 28, तीसरी मंजिल, डब्ल्यूएफ, अब्दुल अजीज़ रोड, कालिंदाग, नई दिल्ली- 110005 (य) एक्सट्रा विवरण वेबसाइट पर उपलब्ध: https://piyushitcorp.in
अन्य दावेदारों के लिए मेल: cirp.piyush@avmresolution.com	

सांख्यिक सूचना दी जाती है कि एनपीए कम्पनी विश्व अधिकरण, नई दिल्ली पीए-11 में निर्धारित **23 अक्टूबर 2020 को पीयूष आईटी सोल्यूशन्स प्राइवेट लिमिटेड** के विरुद्ध कांफॉरेट ऋण शोध अक्षमता प्रक्रिया आरंभ करने का आदेश दिया है। (आदेश एनसीएलटी वेबसाइट पर 29.10.2020 को अपलोड किया गया)

पीयूष आईटी सोल्यूशन्स प्राइवेट लिमिटेड के लेनदारों से एतद्द्वारा अपने राय का प्रमाण **11 नवंबर 2020** को अथवा पूर्व अंतिम समाधान प्रोफेशनल के समक्ष उपर आइटम 10 के कक्षा निर्णय को पर प्रस्तुत करने की मांग की जाती है।

वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक तथ्यांन ही प्रस्तुत करना होगा। (अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक तथ्यांन भेज सकते रह सकते हैं।)

किसी श्रेणी के साथ सम्बंधित वित्तीय लेनदार जैसा कि प्रक्रिया सं. 12 के समक्ष सूचीकृत है, अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रक्रिया सं. 13 के समक्ष सूचीकृत तीन ऋण शोध अक्षमता प्रोफेशनल में से अपनी पसंद का होम कायरे कने के अधिकृत प्रतिनिधि को प्रपत्र सीए में निर्देशित करेंगे।

दावे के कर्ज़ अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

	हस्ता /—	पवन कुमार सिंघल
दिनांक : 31 अक्टूबर 2020	पीयूष आईटी सोल्यूशन्स प्राइवेट लिमिटेड के लिए अंतरिम समाधान प्रोफेशनल	
स्थान : नई दिल्ली	पंजीकरण सं. :IBBI/MPA-001/IP-P01172/2018-2019/12229	

Pimpri Chinchwad New Township Development Authority, Akurdi, Pune-411044.
PIECC E-Tender Notice No - 02/2020-2021 (1st Call)
Online Tenders are invited from eligible Contractors having relevant experience, for the work of "Project Management Consultancy Services for the work of Construction of Pune International Exhibition and Convention Centre, Moshi, Pune (Phase II). Format of Tender is available on www.pcntda.org.in or http://mahatenders.gov.in from date 31/10/2020 (10.00 am) to date 25/11/2020 (16.55 pm). Received Tender shall be opened on date 27/11/2020 by 15.00 pm
Sd/- Chief Executive Officer Pimpri Chinchwad New Township Development Authority, Akurdi, Pune-411044.

Aro granite industries Ltd.

(100% Export Oriented Unit)

CIN : L74899DL1988PLC031510

Regd. Office : 1001, 10th Floor, DLF Tower A, Jasola, New Delhi - 110025

Ph. : 011-41686169, Fax : 011-26941984, Email : investorgrievance@arotile.com, Website : www.arotile.com

EXTRACT OF STANDALONE AUDITED FINANCIAL RESULT FOR THE QUARTER ENDED 30th SEPTEMBER 2020

(Rs. in lacs)

Sl. No.	Particulars	Quarter ended	Year ended	Quarter ended
		30.09.2020	31.03.2020	30.09.2019
		Audited	Audited	Audited
1	Total Income from operations	4,674.02	17,770.99	4,330.34
2	Net Profit / (Loss) for the period (before Tax Exceptional and/or Extraordinary items)	276.59	517.35	45.30
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	276.59	517.35	45.00
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	188.92	360.62	7.73
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	188.74	327.35	3.95
6	Paid up Equity Share Capital	1,530.00	1,530.00	1,530.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year		16618.68	
8	Earnings Per Share (of Rs.10/- each) (for continuing and discontinued operations)-			
1. Basic:		1.23	2.14	0.03
2. Diluted:		1.23	2.14	0.03

Note :

The above is an extract of the detailed format of Quarterly/Annual Financial results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial results is available on the websites of the Stock Exchange(s), www.bseindia.com, and www.nseindia.com and the Company's website www.arotile.com.

For and on behalf of the Board

-Sd-

Sunil Kumar Arora

Managing Director

Place : HOSUR

Date : 30.10.2020

15वें वित्त आयोग ने रिपोर्ट को अंतिम रूप दिया

नई दिल्ली, 30 अक्टूबर (भाषा)।

15वां वित्त आयोग 2021-22 से लेकर 2025-26 तक की अपनी रिपोर्ट राष्ट्रपति रामनाथ कोविंद को नौ नवंबर को सौंपेगा। शुक्रवार को जारी एक आधिकारिक वक्तव्य में यह कहा गया है।

आयोग के चेयरमैन एनके सिंह ने रिपोर्ट पर शुक्रवार को अपना विचार विमर्श पूरा कर लिया। सिंह व आयोग के अन्य सदस्यों ने रिपोर्ट पर हस्ताक्षर कर दिए। आयोग के अन्य सदस्यों में अजय नारायण झा, अनूप सिंह, अशोक लाहिड़ी और रमेश चंद शामिल हैं।

HONDA

होन्डा इण्डिया पावर प्रोडक्ट्स लिमिटेड

(पूर्व में होन्डा सिपल पावर प्रॉडक्ट्स लिमिटेड)

सीआईएन : **L40103DL12004PLC203590**

पंजीकृत कार्यालय : 409, टॉवर बी, डीएलएफ कॉमर्शियल कॉम्प्लेक्स, जसोला,
नई दिल्ली-110025

वेबसाइट : www.hondaindiapower.com

ई-मेल : h.legal@hssp.com | **दूरभाष** : +91-01141082210

कम्पनी सूचना

भारतीय प्रतिभूति एवं विनियम बोर्ड (सूचीबद्धता दायित्व एवं प्रकटन अपेक्षार) विनियम, 2015 के विनियम 29(1) तथा 47 के अनुसार एतद्द्वारा सूचना दी जाती है कि अन्य मद्ों के साथ-साथ 30 सितम्बर, 2020 को समाप्त तिमाही तथा तिमाही हेतु अलेख्यपरीक्षित वित्तीय परिणामों पर विचार तथा अनुमोदन हेतु वित्त वर्ष 2020-21 के लिए कम्पनी के निदेशक मण्डल की 5वीं बैठक 11 नवम्बर, 2020 को आयोजित की जायेगी।

यह सूचना कम्पनी की वेबसाइट (www.hondaindiapower.com), बीएसई लिमिटेड (www.bseindia.com) तथा नेशनल स्टॉक एक्सचेंज ऑफ इण्डिया लिमिटेड (www.nseindia.com) पर भी उपलब्ध है।

बोर्ड के आदेशानुसार

कृते होन्डा इण्डिया पावर प्रॉडक्ट्स लिमिटेड

ह./-

स्थान : ग्रेटर नोएडा

सुनीता गंजू

तिथि : 30.10.2020

कम्पनी सचिव

हीरो मोटोकॉर्प लिमिटेड

पंजीकृत कार्यालय: व शेड फ्लावा, प्लॉट नं.2, नैल्सन मंडेला रोड,
वसंत कन - फेम -II, नई दिल्ली - 110070

CIN: L35911DL1984PLC017354 | फोन: 011-46044220

फैक्स: 011-46044399 | ईमेल: secretarialho@heromotocorp.com

वेबसाइट : www.heromotocorp.com

डुप्लीकेट शेयर प्रमाणपत्र जारी करने के लिए सार्वजनिक सूचना

आम जनता के सदस्यों और हीरो मोटोकॉर्प लिमिटेड ("कंपनी") के मौजूद शेयरधारकों को सूचित किया जाता है कि मूल शेयर प्रमाणपत्र (जिसका विवरण नीचे दिया गया है) चोरी हो गए हैं / नष्ट मिले हैं / ग्न हो गए हैं, ऐसे सूचना संबंधित शेयरधारकों से इस संबंध में प्रश्न होंगे। (कंपनी उनके पत्र में मूल शेयर प्रमाणपत्र (अंकित पत्र सं. 2) के एखब में डुप्लीकेट शेयर प्रमाणपत्र जारी करने का इरादा रखती है।

फोलियो नं.	शेयरधारकों का नाम	अंकित मूल्य	डिजिटलकॉडिंग नं.	प्रमाणपत्र संख्या	शेयरों की संख्या
HML0140971	रीना गुप्ता	₹.2/-	161094766-161094890	519541	125
	विमला गुप्ता	₹.10/-	19528675-19528694	295993	20
			19528695-19528699	295994	05

किसी भी व्यक्ति को अगर कंपनी द्वारा डुप्लीकेट शेयर प्रमाणपत्र जारी करने से आपत्ति है तो इस सूचना के प्रकाशन की तारीख से 7 दिनों के भीतर लिखित में कंपनी "सचिवीय डिपॉजिटरी" को सूचित करने हुए कंपनी के पंजीकृत कार्यालय पर या ई-मेल secretarialho@heromotocorp.com पर भेजें। इस वार्ता, जनता के सदस्यों को ऊपर उल्लेख श्रेण्य प्रमाण पत्रों में निवेश करने के विवादाग्र आग्रह किया जाता है।

कृते हीरो मोटोकॉर्प लिमिटेड

हस्ता./-

नैरजा शर्मा

कंपनी सचिव एवं मुख्य अनुपालन अधिकारी

नई दिल्ली

दिनांक: 30/10/2020



ORACLE CREDIT LIMITED

Regd. Off: P-7, Green Park Extension, New Delhi-110016
CIN: L65910DL1991PLC043281
E-mail: oracle_credit@yahoo.co.in, info@oraclecredit.co.in
Website: www.oraclecredit.co.in Phone: 011- 26167775

Extract of Unaudited Financial Results for the Quarter and half year Ended September 30, 2020

Sl. No.	Particulars	(Rs. In lacs)		
		Quarter ended 30.09.2020 (Unaudited)	Half year ended 30.09.2020 (Unaudited)	Quarter ended 30.09.2019 (Unaudited)
1.	Total Income from Operations	8.87	16.94	6.71
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	5.52	11.13	3.79
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	5.52	11.13	3.79
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	4.13	8.33	3.05
5.	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	4.13	8.33	3.05
6.	Equity Share Capital	555.00	555.00	555.00
7.	Earnings Per Share (of Rs. 10 /- each) (for continuing and discontinued operations)			
	1. Basic	Rs.0.074	Rs.0.150	Rs.0.055
	2. Diluted	Rs.0.074	Rs.0.150	Rs.0.055

Notes:

1. The above is an extract of detailed format of Unaudited Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results is available on the website of Stock Exchange at www.bseindia.com and Company's Website at www.oraclecredit.co.in.

2. The above Financial Results were reviewed by the Audit Committee and approved by the Board of Directors of the company at their respective Meeting(s) held on 30-Oct-20.

By the Order of the Board

For Oracle Credit Limited

Sd/-

Ashok Kumar Jain

Managing Director

Place: New Delhi

Date: 30.10.2020

 राष्ट्रीय पिछड़ा वर्ग वित्त एवं विकास निगम
सार्वजनिक सूचना
भारतीय जीवन बीमा निगम द्वारा जारी एन. बी.सी.एफ.डी.सी. की सेवानिवृत्ति की मुख्य पोलिसी सं. 342699 कहीं भी गई है / निगम में उपलब्ध नहीं है। निगम जन सामान्य से एतद् द्वारा अपील करता है कि यदि किसी भी व्यक्ति को उक्त सेवानिवृत्ति पोलिसी कागजात प्राप्त हुए हैं / होतें हैं, तो कृपया एन.बी.सी.एफ.डी.सी., डब्लू तल, एन.सी.यू.आई. बिल्डिंग, 3, सीरी इस्ट्रीटचूरानल एरिया, अग्रस्त क्रान्ति मार्ग, नई दिल्ली-110016 फोन 011-45844419 पर भेजने का कष्ट करें।

 आग्रवाल ड्युप्लेक्स बोर्ड लिमि लिमिटेड
CIN: L99999DL1984PLC019052
पंजी. कार्यालय : 217, आग्रवाल इण्डियन माल, प्लॉट नं. 2, कर्मुनिकी रोड, रोड नं. 44 पर, सीएमए, दिल्ली- 110034, फोन : 011-47527300
Website: www.agrawalduplex.net

सूचना
एतद्द्वारा सूचित किया जाता है कि सेबी (सूचीबद्धता दायित्व तथा उद्घाटन अपेक्षा) विनियम, 2015 के विनियम 47 के साथ पठित विनियम 29 के अनुपालन में कम्पनी के निदेशक मंडल की एक बैठक 3नवम्बर, 2020 को 11.30 बजे पूर्ण, में कम्पनी के पंजीकृत कार्यालय में आयोजित की जायेगी जिसमें अन्य विषयों के साथ 30 सितम्बर, 2020 को समाप्त तिमाही तथा छमाही के लिये कम्पनी के अनेकवित्त वित्तीय परिणामों पर विचार तथा अनुमोदन कर उसे अलेख्य में लिये जायेगे तथा रिपोर्ट दिपि 2 नवम्बर, 2020 तक लघुभाषी स्थिति/प्रवर्क के रजिस्ट्रार के अनुसार र. 10/- प्रत्येक के रु. 1/- प्रत्येक में इंडिडी शेयरों के उपनिधान के अनुसार नये शेयरों का आवंटन तथा क्रय/विक्रय: निम्ने शेयर प्रमाणपत्रों के निर्माण और ररस्तावर का अनुमोदन किया जायेगा। इस उद्देश्य से इन्सायर ट्रेडिंग की ररकथान के लिये आचार सहिता के अंतर्गत निदेशकों/अधिकारी/निर्दिष्ट कर्मचारी/प्रवर्क के लिये ट्रेडिंग विण्डो बंद पत्र दिनांक 30.09.2020 के अनुसार। अक्टूबर, 2020 से उपर्युक्त बंद होइके के समामन के 48 घण्टे उपरान्त तक पहले से ही बन्द है। पुन: यह सूचना कम्पनी की वेबसाइट www.agrawalduplex.net पर उपलब्ध है तथा साथ ही स्टॉक एक्सचेंज की वेबसाइट www.mse.in एवं www.cse-india.com पर भी उपलब्ध है।
आग्रवाल ड्युप्लेक्स बोर्ड लिमि लि. के लिये
हस्ता./-
(नीरज गोयल)
प्रबंध निदेशक
तिथि: 26.10.2020
स्थान: दिल्ली
DIN: 00074948

आयकर रिटर्न दाखिल करने की अंतिम तारीख 31 दिसंबर तक बढ़ी

नई दिल्ली, 30 अक्टूबर (भाषा)।

सरकार ने वित्त वर्ष 2019-20 के आयकर रिटर्न दाखिल करने की अंतिम तारीख 31 दिसंबर, 2020 किए जाने की अधिसूचना शुक्रवार को जारी कर दी। अधिसूचना के मुताबिक व्यक्तिगत आयकरदाता 31 दिसंबर तक अपना आयकर

सोने में 268, चांदी में 1,623 रुपए की तेजी

नई दिल्ली, 30 अक्टूबर (भाषा)।

अंतर्राष्ट्रीय बाजार में बहुमूल्य धातुओं की कीमतों में सुधार के बीच दिल्ली सरफा बाजार में सोना शुक्रवार को 268 रुपए तेज रहा। यह 50,812 रुपए प्रति 10 ग्राम पर बंद हुआ।

रिटर्न दाखिल कर सकते हैं। वहीं जो लोग ऑडिट कराने के बाद आयकर रिटर्न दाखिल करते हैं, उनके लिए इसकी आखिरी तारीख 31 जनवरी, 2021 होगी।

नांगिया एंडरसन एलएलपी में सहायक संदीप झुनझुनवाला ने कहा कि सरकार ने आयकर रिटर्न और ऑडिट रपट दाखिल करने की अंतिम तारीख बढ़ा दी है। लेकिन अभी इस

वैश्विक संकेतों से बाजार में गिरावट, सूचकांक 136 अंक लुढ़का